

60

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2835/2001

New Delhi this the 16th day of October, 2001.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

Smt. Resham Devi,
w/o late Shankar Lal,
Qr. No. IDS/10/160,
Ordinance Factory, Estate,
Muradnagar, U.P.

...Applicant

(By Advocate Shri Manoj Saxena)

-Versus-

1. Union of India through
General Manager,
Ministry of Defence,
Ordinance Factory Board,
Ordinance Factory,
Muradnagar, Ghaziabad (UP).
2. General Manager,
Ordinance Factory,
Murad Nagar.
3. Dy. General Manager,
Ordinance Factory,
Murad Nagar, U.P.

...Respondents

(By Advocate - None)

ORDER (ORAL)

By Mr. Shanker Raju, Member (J):

The learned counsel for the applicant seeks permission to withdraw the OA, with liberty to file a fresh OA, in accordance with law. The OA is dismissed, as withdrawn, with liberty to file a fresh OA, in accordance with law. No costs.

S. Raju

(Shanker Raju)
Member (J)

'San.'